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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. 07 OF 2017

Tarinibahen Desai & Anr.

....Plaintiffs

Versus

Kilkilraj Bhansali & Ors.

....Defendants

Mr. Sanskruti Yagnik for the Plaintiffs.

Mr. Pushkraj Deshpande a/w. Ms. Anushtha Rathod i/by ALMT Legal for
Defendant Nos. 1 to 4, 6 & 7.

Mr. Nilesh Parte for Defendant No. 5.

CORAM : JITENDRA JAIN, J.

DATED : 28th APRIL 2026

P. C. :

1. This is one of the matters where the ego fight between the parties at their fag end of their life clogs the system, which prevents the Court from taking up the matters which really requires more priority.
2. The Court on the earlier occasion had expressed that this suit can be worked out by tendering unconditional apology. However, plaintiff no.1 who is close to 90 years old, still insist to pursue the suit for defamation. I do not wish to state anything further except that this matter should not be taken up for the next 20 years.
3. List this matter after 2046. At any cost, this matter should not be given priority on the ground that the petitioners are senior citizens or super senior citizens. It is expressly made clear that this matter will not be taken up for hearing before 2046.

[JITENDRA JAIN, J.]